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Title: Election of two members from Lok Sabha to Tea Board.

HON. SPEAKER: Item No. 12, Motion for Election to the Tea Board.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Madam, on behalf of my colleague Shrimati Nirmala Sitharaman, I beg to move:

"That in pursuance of section 4(3) (f) of the Tea Act, 1953 read with rules 4(1) (b) and 5(1) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of Tea Board, subject to the other provisions of the said Act and the rules made thereunder."

HON. SPEAKER: The question is:

"That in pursuance of section 4(3) (f) of the Tea Act, 1953 read with rules 4(1) (b) and 5(1) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of Tea Board, subject to the other provisions of the said Act and the rules made thereunder."

*The motion was adopted.*